

Circulated as per the
orders of the Hon Registrar
on 9/11/87 (Point of limitation)
14/80

9.11.87 [Per BCG]

Order Copy dt.
9.11.87 served on
the Applicant on
14.11.87

Rel
17-11

Order Copy dated
9.11.87 served on
Respondent No 1 & 2 on
16.11.87.

8
18/11/87

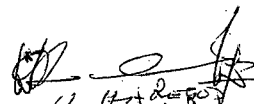
Order copy dt 9/11/87
served on Paras. 3 & 4
on 16/11/87.

10/12/87

Heard Mr. Walia for the applicant.
The departmental enquiry is
pending and the applicant has
some grievance about the procedure
in that enquiry. In our opinion
the contentions raised in the
application is premature.
Mr. Walia therefore prays that
he may be allowed to withdraw
the application with liberty to
file fresh application after the
said enquiry is over and if the
applicant is aggrieved by the
decision in the departmental
enquiry. The request is legal
and proper.

The application is therefore
permitted to ^{be} withdrawn
with liberty as prayed
above.

B. C. S. -
V.C.


(L. H. + R. P.)
MEMBER (A)